(xv) Levy of Entry Tax by Tamil Nadu Government on entry of goods into local areas of the State.

SHRI ERA ANBARASU (Chengalpattu) : The recent legislation in Tamil Nadu to provide for the levy of tax on the entry of goods into local area for consumption, use or sale there in is an attempt to disrupt the economic unity of India by creating a tarrif barrier between Tamil Nadu and other States.

There are three palpable constitutional infirmities in the Act.

The levy of entry tax at such a high rate is and particularly on good whic have been declared by Parliament to be goods of special importance in inter-state trade of commerce in Section 14 of the Central Sales tax Act would be clearly violative of Article 301.

The second Constitutional infirmity which apparent from a reading of Section 3(i) of the Act is that the said Section confer an unguided and uncanalised powers on the Government to select different local areas for the levy of this tax. The only guide line specified under 3(2) namely population has no relevent nexus with the object of the tax. The power is arbitrary and irrational and violative of the Constitutional guarantee embodied in Article 14 of the Constitution.

The third infirmity is that the Act is lacking legislative competence as the tax sought to be levied in pith and substance amounts to the levy of sales-tax on the goods, which is ultra-vires the competence of State Legislature.

Further, before enacting such a law there should be previous sanction from the President of India as contemplated in Article 304 (B) of the Constitution.

The levy of tax of 5% on the scheduled goods is unconstitutional and contravenes the provisions of Section 15 of the Central Sales Tax-Act.

In the guise of entry-tax, the Government of Tamil Nadu is making an attempt for the collection of Sales Tax. If the Government of Tamil Nadu is allowed to collect the entry tax, it will not only be a harassment to the trading community, but it will also cause dire hardship to the consumers, specially the weaker sections of Tamil Nadu by impelling them to pay higher prices on certain essential commodities.

Hence I appeal to the Hon. Minister of Finance to intervene and sefeguard the interest of the traders as well as the consumers of Tamil Nadu.

(xvi) Need to solve problems of Railway workers.

श्री रामावतार शास्त्री (पटना) : देश के 17 लाख रेल मजदूरों में सरकार द्वारा उनकी समस्याओं का समाधान नहीं निकालने के कारण भयंकर असन्तोष है। वे इंडियन रेलवे वर्कस फैड्रेशन के नेतृत्व में दस सूत्री और आल इंडिया रेलवेमैंस फैड्रेशन की इक्कीस सूत्री माँगों को ले कर सम्पूर्ण हिन्दुस्तान में आन्दोलन चला रहे हैं। उन मांगों को ले कर अभी पांच अप्रैल को आल इंडिया रेलवेमैंस फैड्रेशन के नेतृत्व में हजारों रेल मजदूरों ने संसद के सामने वोट क्लब पर शानदार प्रदर्शन कर अपनी मांगों के बारे में लोक सभा के अध्यक्ष को अपना ज्ञापन प्रेषित किया।

रेल मजदूरो की मांगों में निम्न प्रमुख मांगे शामिल है : उन्हें सरकारी क्षेत्र के कारखानों के कर्मचारियों के बराबर वेतनमान दिया जाए। 150 रुपये महावरी अन्तरिम सहायता दी जाए। समयवद्ध पदोन्नति की नीति तय की जाए। 1974 की हड़ताल केसमय दंडित कर्मचारियों को काम परवापिस लिया जाए तथा उनके बकाया वेतन का भुगतान किया जाए। आवश्यक सेवा अधिनियम, राष्ट्रीय सुरक्षा अधिनियम तथा दूसरे काले कानूनों को रद्द किया जाए। रेल कर्मचारी अनुशासन एवं अपील नियम की धारा 14 (2) को रद्द किया जाए तथा इसके अन्तर्गत दंडित मजदूरों को काम पर—वापिस लिया जाए। सभीदंडात्मक स्थानान्तरण रद्द किए जाए। नैमित्तक (कैज्युअल) और ठेका श्रमिक की प्रणाली को समाप्त कर कैज्युअल मजदूरों को